

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Application No. 143 of 2023 (SZ)

Sri Paramesh
Bengaluru - 560067

... Applicant

Vs

The Deputy Commissioner
Bengaluru urban District
And 13 others

... Respondents

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It is certified that the above documents are true copies of the respective originals.

Dated at Chennai on this the 24th day of April, 2023



COUNSEL for R 13 & R14

ANNEXURE B-15

ADCR (P)MISC- 321/19-20



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೃಷ್ಣರಾಜಮರ.

ನಂ: ಎಲ್.ಎನ್.ಡಿ (ಕಾ)ಸಿ.ಆರ್. 75/19-20

ದ: 17/08/2019

ಲಗತ್ತು:ಉಲ್ಲೇಖಿತ ಪತ್ರಗಳು

ರವರಿಗೆ


ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು,
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು.

ವಿಷಯ:- ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ ಕುಂಬೇನಲ್ಲೂಕಾರ ಗ್ರಾಮದ ಸ.ನಂ.31/1 ಮತ್ತು 34/1 ರ ಜಮೀನುಗಳಲ್ಲಿ ಸರವು ಪಥಬದಲಾವಣೆಯನ್ನು ಮಾಡಿಕೊಡಲು ಕೋರಿ, ಆರ್.ಅಂಜಿನಪ್ಪ ರವರು ಈ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಯ ವಿಚಾರದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಅರ್ಜಿದಾರರ ಮನವಿ ದಿನಾಂಕ: 16/08/2019

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ ಕುಂಬೇನಲ್ಲೂಕಾರ ಗ್ರಾಮದ ಸ.ನಂ.31/1 ಮತ್ತು 34/1 ರ ಜಮೀನುಗಳಲ್ಲಿ ಸರವು ಪಥಬದಲಾವಣೆಯನ್ನು ಮಾಡಿಕೊಡಲು ಕೋರಿ, ಶ್ರೀ ಆರ್.ಅಂಜಿನಪ್ಪ ರವರು ಉಲ್ಲೇಖಿತ ಪತ್ರದಂತೆ ಈ ಕಛೇರಿಗೆ ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸದರಿ ವಿಚಾರದ ಬಗ್ಗೆ ಸರ್ವೆ ದಾಖಲೆಗಳನ್ನಾಧರಿಸಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ, ನಕ್ಷೆ ಮತ್ತು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸಂಬಂಧಿಸಿದ ಭೂಮಾಪಕರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಲು ಕೋರಿದೆ.

ತಮ್ಮ ಸಂಬುಗೆಯ


ತಹಶೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
ಕೃಷ್ಣರಾಜಮರ.
16/8/19



-Translation-

GOVERNMENT OF KARNATAKA.

Office of the Tahsildar, Bengaluru East Taluk, Krishnarajapuram,

No. LND, (Ka) CR. 25/2019-20.

Dated 17-08-2019,

Enclosed. Referance letters.

To

The Assistant Director of Land Records.

Bengluru East Taluk.

Bengaluru.

Sub: Regarding the Application submitted by Sri. R.Anjinappa for change of feeder Canal in Survey numbers 31/1, and 34/1 of Kumbena Agrahara, Village, Bidara halli Hobli, Bengaluru East Taluk,

Ref: Representation of the Applicant dated 16-08-2019.

Sri. Anjanappa of Kumbena Agrahara, Bidarahalli Hobli, Bengaluru East Taluk, has submitted a representation to this Office requesting to change the Feeder canal in Survey numbers 31/1, and 34/1 of Kumbena Agrahara, Village, Bidara halli Hobli, Bengaluru East Taluk, Depenfing on the Survey Records, it is requested that the concerned Surveyor may be requested to conduct spot inspection and submit the Skech and the report of inspection to this Office, for further action.

Yours faithfully,

Sd/ Tahsildar,

Bengaluru East Taluk, Krishnarajapuram

ANNEXURE B-16

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂ. ಭೂ.ಸ.ನಿ/ಪೋಡಿ/ಇತರೆ/321/2019-20

ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ.

ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 19-08-2019.

ತಹಶೀಲ್ದಾರ್,
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
ಕೆ.ಆರ್.ಪುರ,

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 31/1 ಮತ್ತು 34/1 ರ ಜಮೀನುಗಳಲ್ಲಿ ಸರವು ಪಥಬದಲಾವಣೆಯನ್ನು ಮಾಡಿಕೊಡಲು ಕೋರಿ, ಆರ್. ಅಂಜನಪ್ಪ ರವರು ಈ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಯ ವಿಚಾರದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: ಎಲ್.ಎನ್.ಡಿ(ಕಾ)ಸಿ.ಆರ್.25/19-20, ದಿನಾಂಕ: 17-08-2019.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 31/1 ಮತ್ತು 34/1 ಗಳಲ್ಲಿರುವ ಸರವಿನ ಪಥಬದಲಾವಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮೂಲ ದಾಖಲೆಗಳನ್ನು ಆಧರಿಸಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಮೇಲ್ಕಂಡ ಸ.ನಂಬರುಗಳಲ್ಲಿರುವ ಸರವಿನ ಪಥಬದಲಾವಣೆ ಬಗ್ಗೆ ಪ್ರಸ್ತಾವನೆ ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ಸಲ್ಲಿಸಲು ಕೋರಿ ಬಂದ ತಮ್ಮ ಉಲ್ಲೇಖಿತ ಪತ್ರ ಪರಿಶೀಲಿಸಲಾಗಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಗ್ರಾಮದ ಸ.ನಂಬರುಗಳಲ್ಲಿರುವ ಸರವಿನ ಪಥಬದಲಾವಣೆ ಬಗ್ಗೆ ಅಳತೆ ಮಾಡಿ ಪ್ರಸ್ತಾವನೆ ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ಸಲ್ಲಿಸಲು, ಭೂಮಾಪಕರಿಗೆ ಪ್ರಕರಣವನ್ನು ಹಂಚಿಕೆ ಮಾಡಲಾಗಿ, ಭೂಮಾಪಕರು ಅಳತೆ ಮಾಡಿ ಪ್ರಸ್ತಾವನೆ ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಭೂಮಾಪಕರು ಸಲ್ಲಿಸಿರುವ ಸದರಿ ಪ್ರಸ್ತಾವನೆ ನಕ್ಷೆಯನ್ನು ಈ ಕೂಡ ಲಗತ್ತಿಟ್ಟು ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

L. H. K. 19/8/19
ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು

-Translation-

GOVERNMENT OF KARNATAKA

Asst. D L R/Sub/Division/Podi/others/ 321/2019-20.

Dated 19-08-2019.

The Tahsildar,
Bengaluru East Taluk,
K.R. Puram.

Sir,

Sub: Application by R.Anjinappa, for change of Feeder canal in Sy. Nos. 31/1, and 34/1 of Kumbena Agrahara Village, Bidarahalli, Hobli, Bengaluru East Taluk,
Ref: Letter No. LND/ (Ka) CR, 25/19-20, dated 17-08-2019.

Perused the proposal to change the Feeder canal in Sy. Nos. 31/1, and 34/1 of Kumbena Agrahara Village, Bidarahalli, Hobli, Bengaluru East Taluk by verification of original documents and spot inspection, vide reference mentioned above.

The said task was entrusted to the Surveyor for conducting the measurement and submit the proposal with Sketch after changing the Feeder canal , the Surveyor has submitted the report with the map which are submitted herewith for further action.

Yours faithfully,
Sd/ Assistant Director of Land Records. ,
Bengaluru East Taluk,
Bengaluru.

ANNEXURE B-17

BY RPAO

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ರವರ ನಡವಳಿಗಳು.

ವಿಷಯ:- ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸ.ನಂ.31/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ ಮತ್ತು ಸ.ನಂ.34/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ ಸರವು ಪಥ ಬದಲಾವಣೆ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸಿರುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:-**
1. ಈ ಕಛೇರಿ ಸಮ ಸಂಖ್ಯೆಯ ನಡವಳಿ, ದಿನಾಂಕ:03-02-2023.
 2. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ ವರದಿ ಸಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಕಾ)ಸಿಆರ್/25/19-20 ದಿನಾಂಕ:31-01-2023.
 3. ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಅರ್ಜಿ ಸಂ:143/2022(ಎಸ್‌ಜೆಡ್).

ಪ್ರಸ್ತಾವನೆ:

ಶ್ರೀ.ಆರ್. ಅಂಜನಪ್ಪ ಬಿನ್ ಲೇಟ್ ರಾಮಯ್ಯ ರವರು ದಿನಾಂಕ:24-01-2023 ರಂದು ಈ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಮನವಿ ಸಲ್ಲಿಸಿ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸ.ನಂ.31/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ ಮತ್ತು ಸ.ನಂ.34/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ 'ಬಿ' ಖರಾಬು ಸರವನ್ನು ಪಥಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿದ್ದು, ಉಲ್ಲೇಖ(2) ರಂತೆ ತಹಶೀಲ್ದಾರ್ ಹಾಗೂ ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಮತ್ತು ತಾಲ್ಲೂಕು ಭೂ ಮಾಪಕರು ಸರ್ವೆ ನಕ್ಷೆಯನ್ನು ಧೃಡೀಕರಿಸಿ ಪಥ ಬದಲಾವಣೆ ಮಾಡುವ ಸಂಬಂಧ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಅದರಂತೆ ತಹಶೀಲ್ದಾರ್ ಹಾಗೂ ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಹಾಗೂ ತಾಲ್ಲೂಕು ಭೂ ಮಾಪಕರು ಧೃಡೀಕರಿಸಿ ಸಲ್ಲಿಸಿರುವ ಸರ್ವೆ ನಕ್ಷೆ ಹಾಗೂ ವರದಿಯನ್ನು ಆಧರಿಸಿ, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸ.ನಂ.31/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ ಮತ್ತು ಸ.ನಂ.34/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ ಒಟ್ಟು 0-04 ಗುಂಟೆ 'ಬಿ' ಖರಾಬಿನ ಸರವನ್ನು ಪಥ ಬದಲಾವಣೆ ಮಾಡಿ ಉಲ್ಲೇಖ(1) ರಂತೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸ.ನಂ.30, 31/1, 31/2, 34/1 ರಲ್ಲಿ ಎನ್‌ವಿಆರ್ ಬಿಲ್ಡರ್ಸ್ ರವರು ಎನ್‌ವಿಆರ್ ಸಸ್ ಪಿಯರ್ ಬ್ಲಾಕ್ 3 ರಲ್ಲಿ ರಾಜಕಾಲುವೆ/ಸ್ಟ್ರೀಮ್ ಒತ್ತುವರಿ ಮಾಡಿ ಬಹುಮಹಡಿಯ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುತ್ತಾರೆಂದು ಶ್ರೀ ಪರಮೇಶ್.ವಿ, ಬೆಂಗಳೂರು ರವರು ಉಲ್ಲೇಖ(3) ರಂತೆ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಅರ್ಜಿ ಸಂ:143/2022 (ಎಸ್‌ಜೆಡ್) ರಂತೆ ದೂರು ದಾಖಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರಕರಣವು ನ್ಯಾಯ ಮಂಡಳಿಯಲ್ಲಿ ವಿಚಾರಣಾ ಹಂತದಲ್ಲಿ ಬಾಕಿಯಿದ್ದು, ಅರ್ಜಿದಾರರು ಸದರಿ ವಿಷಯವನ್ನು ಮಾರಮಾಚಿ/ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿ ಪಥ ಬದಲಾವಣೆ ಆದೇಶವನ್ನು ಪಡೆದಿರುವುದರಿಂದ, ಈ ಕೆಳಕಂಡ ಆದೇಶವನ್ನು ಕೊರಡಿಸಿದೆ.

ಸಂಖ್ಯೆ:ಎಲ್‌ಎನ್‌ಡಿ(ಪೂ)ಸಿಆರ್.273/2022-23

ದಿನಾಂಕ:20-02-2023.

:: ಆದೇಶ ::

ಮೇಲ್ಕಂಡ ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಲಾಗಿರುವ ಅಂಶಗಳನ್ವಯ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮದ ಸ.ನಂ.31/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ & 34/1 ರಲ್ಲಿ 0-02 ಗುಂಟೆ ಒಟ್ಟು 0-04 ಗುಂಟೆ ಸರವು ಬಗೆಗಿನ ಖರಾಬಿನ ಕುರಿತು, ಉಲ್ಲೇಖ(1) ರಂತೆ ದಿನಾಂಕ:03-02-2023 ರಂದು ಹೊರಡಿಸಿರುವ ಆದೇಶವನ್ನು ಈ ತಕ್ಷಣದಿಂದ ಜಾರಿಗೆ ಬರುವಂತೆ ಹಿಂಪಡೆದು, ರದ್ದುಪಡಿಸಿ ಆದೇಶಿಸಲಾಗಿದೆ.


(ದಯಾಸಂದರ್ ಕೆ.ಎ)

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು.

-2-

ಪ್ರತಿಯನ್ನು :-

1. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರಿಗೆ ಕಳುಹಿಸುತ್ತಾ, ಪ್ರಶ್ನಿತ ಜಮೀನುಗಳಲ್ಲಿನ ಸರವು ಬಗೆಗಿನ ಖರಾಬನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ಅಕ್ರಮವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ಈ ಕೂಡಲೇ ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿಕೊಂಡು, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ಕಲಂ 104 ರಡಿ ಒತ್ತುವರಿದಾರರಿಗೆ ನೋಟೀಸನ್ನು ಜಾರಿ ಮಾಡಿ ವಿಚಾರಣೆ ನಡೆಸಿ, ಕಾನೂನು ರೀತ್ಯಾ ಮುಂದಿನ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡಿರುವ ಕ್ರಮದ ಬಗ್ಗೆ ಎಲ್ಲಾ ದಾಖಲೆ ಹಾಗೂ ನಕ್ಷೆಯೊಂದಿಗೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಮರು ಟಪಾಲಿನಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.
2. ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
- ✓ 3. ಶ್ರೀ.ಆರ್. ಅಂಜಿನಪ್ಪ ಬಿನ್ ಲೇಟ್ ರಾಮಯ್ಯ, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಗ್ರಾಮ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ **೦೭.೦೫.೨೦೧೭**

B.

-Translation-

**PROCEEDINGS OF THE DEPUTY COMMISSIONER, BENGALURU URBAN
DISTRICT, BENGALURU.**

Sub: Regarding cancellation of Orders of change of 2 guntas of feeder canal in Survey Number 31/1 and 2 guntas of feeder canal in Sy.No. 34/1 of Kumbena Agrahara village, Bidarahalli Hiobli, Bengaluru East Taluk, Bengaluru Urban District,

- Ref: 1.This Office Proceedings Even No. dated 03-02-2023.
2. Report No. LND/ (Ka) CR/25/19-20 dated 31-01-2023 of the Tahsildar, Bengaluru East Taluk, ,
3. Application No. 143/2022 (SZ) of the National Green Tribunal.

Preamble: Sri. R.Anjinappa S/o late Ramaiah has submitted a representation to this Office requesting to change the feeder canal measuring 02 guntas of B.Karab land in Survey Number 31/1 and 02 guntas B. Karab land in Sy.No. 34/1 of Kumbena Agrahara Village, Bidarahalli hobli, Bengaluru East Taluk, Bengaluru Urban District. Similarly, the Thasildar and the Assdistant Director of Land Records, Bengaluru East Taluk, have submitted a report certifying the change of feeder canal in the said Sy. Numbers.

Similarly, based on the report of the Tahsildar and the Assistant Director of Land Records, Bengaluru East Taluk, it is orderd to change the feeder canal measuring 02 guntas B.Karab in Sy. No. 31/1 and 02 guntas B.Karab. in Sy. No. 34/1 of Kumbena Agrahara Village, Bidarahalli hobli, Bengaluru East Taluk, Bengaluru Urban District as in ref.1) above.

Further, One Mr. Paramesh .V. Bengaluru has submitted a Complaint to the National Green Tibunal stating that M/s NVR builders are constructing a multi storied building NVR Sun Pier Block vide Ref. No. 3 above in Survey number 30, 31/1, 31/2, 34/1 by encroaching the Storm Water Drain, The National Green Tribunal has registered the complaint by assigning No. 143/20225 (SZ) which is pending before the Tribunal for clearance, which the applicant has concealed the matter and submitted false information and managed to get the Orders of change of feeder canal , the following orders are issued.

No. LND/(East) CR/273/2022-23

Dated. 20-02-2023.

ORDER.

As per the points explained above, the orders issued vide ref.1) above regarding the change of Feeder canal measuring 02 guntas B.Karab land in Survey Number 31/1, and 02 guntas B.Karab land in Survey Number 34/1, of Kumbena Agrahara Village of Bidarahalli Hobli, Bengaluru East Taluk, are withdrawn from now only and hereby cancelled.

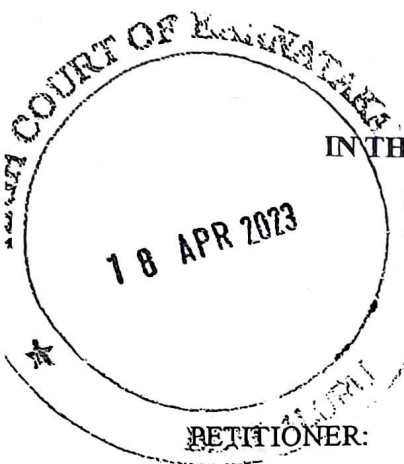
Copy to

1. To the Tahsildar, Bengaluru East Taluk, with instructions to inspect the spot and submit the report about the unauthorized construction of buildings by encroachment of Waste lands (Karab), issue Notice under Karnataka Land Revenue Act 1964, col. 104, and take action as per rules and submit the detailed report with the Sketch, and other documents to this Office by return post.
2. The Assistant Director of Land Records, Bengaluru East Taluk, for information and suitable action.
3. Sri. R. Anjinappa S/o Late Ramaiah, Kumbena Agrahara Village of Bidarahalli Hobli, Bengaluru East Taluk, Kadu godi, P.O. Bengaluru 560067. for information.

7309/23

9

T. Nagaraja



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 07TH DAY OF MARCH 2023

BEFORE

THE HON'BLE MR. JUSTICE S.G. PANDIT

WRIT PETITION NO. 5079/2023(KLR-LG)

PETITIONER:

1. SRI. R. ANJANAPPA,
S/O LATE RAMAIAH,
AGED ABOUT 54 YEARS,
R/AT KUMBENA AGRAHAR VILLAGE,
BIDRAHALLI HOBOLI, KADUGODI POST,
BENGALURU EAST TALUK,
BENGALURU - 560067.

By Sri. T. NAGARAJA ADV.,
Vs

RESPONDENTS:

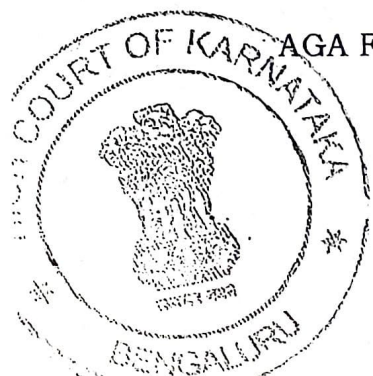
1. STATE OF KARNATAKA,
BY DEPUTY COMMISSIONER,
BENGALURU URBAN DISTRICT,
D C OFFICE BUILDING,
BEHIND KANDAYA BHAVAN,
KG ROAD, BENGALURU 560009.

2. THE CHIEF EXECUTIVE ENGINEER,
BRU NEE GAA, MAHADEVAPURA DIVISION,
BBMP, BENGALURU - 560046.

3. THE DEPUTY DIRECTOR,
LAND RECORDS, BENGALURU EAST TALUK,
KR PURAM HOBOLI,
BENGALURU - 560036.

4. THE TAHSILDAR,
BENGALURU EAST TALUK,
K R PURAM, BENGALURU-560036.

AGAs FOR RESPONDENTS.



...(2)

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Whereas, a Writ Petition filed by the above named petitioner under Article 226 & 227 of the constitution of India, has been registered by this Court.

After hearing, the Court made the following:

(VIDEO CONFERENCING / PHYSICAL HEARING)

ORDER

Learned Additional Government Advocate accepts notice for respondent Nos.1 to 4.

Parties are directed to maintain status-quo with regard to possession and revenue records in respect of land bearing Sy. No.31/1 measuring 0.02 guntas and Sy.No.34/1 measuring 0.02 guntas, totally measuring 04 guntas for a period of four weeks.

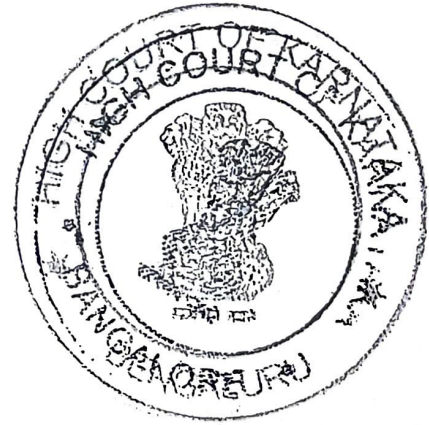
Learned AGA to get instructions and make his submission.

List after four weeks.

Sd/-
JUDGE

//COPY//

SN 13/3/23
(S.R. JAYASHREE)
ASSISTANT REGISTRAR
13/3/23 *13/3/23*



- The date on which the application was made. *12.14/23*
- The date on which charges and adl. charges, if any, are called for. *13/03/2023*
- The date on which the charges and adl. charges, if any, are deposited. *13/3/23*
- The date on which the copy is ready. *19/4/23*
- The date of printing the copy for delivery. *19/4/23*
- The date on which copy is delivered to the petitioner. *19/4/23*

TRUE COPY
19/4/23
Section Officer
High Court of Karnataka,
Bangalore - 560 001

10

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 06TH DAY OF APRIL 2023

BEFORE

THE HON'BLE MR. JUSTICE S.G. PANDIT

WRIT PETITION NO. 5079/2023 (KLR-LG)

PETITIONER:

1. SRI. R. ANJANAPPA,
S/O LATE RAMAIAH,
AGED ABOUT 54 YEARS,
R/AT KUMBENA AGRAHAR VILLAGE,
BIDRAHALLI HOBLI, KADUGODI POST,
BENGALURU EAST TALUK,
BENGALURU - 560067.

By Sri. T. NAGARAJA ADV.,
Vs

RESPONDENTS:

1. STATE OF KARNATAKA,
BY DEPUTY COMMISSIONER,
BENGALURU URBAN DISTRICT,
D C OFFICE BUILDING,
BEHIND KANDAYA BHAVAN,
KG ROAD, BENGALURU 560009.

2. THE CHIEF EXECUTIVE ENGINEER,
BRU NEE GAA, MAHADEVAPURA DIVISION,
BBMP, BENGALURU - 560046.

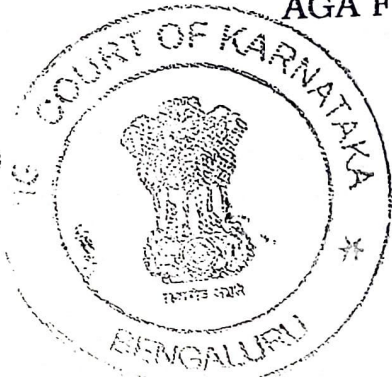
3. THE DEPUTY DIRECTOR,
LAND RECORDS, BENGALURU EAST TALUK,
KR PURAM HOBLI,
BENGALURU - 560036.

4. THE TAHSILDAR,
BENGALURU EAST TALUK,
K R PURAM, BENGALURU-560036.

AGA FOR RESPONDENTS.

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7309/23¹¹

T. Nagaraja

Whereas, a Writ Petition filed by the above named petitioner under Article 226 & 227 of the constitution of India, has been registered by this Court.

Read the interim order granted on 07.03.2023.

After hearing, the Court made the following:

(VIDEO CONFERENCING / PHYSICAL HEARING)

ORDER

Due to paucity of time, the matter could not be taken up today.

List week after next.

Interim order granted earlier is extended till the next date of hearing.

Sd/-
JUDGE

//COPY//

Sd/- 18/4
(S.R. JAYASHREE)
ASSISTANT REGISTRAR

18/4/23

18/4/23



PD 10.04.2023 Date on which the application was made. *12/4/23*

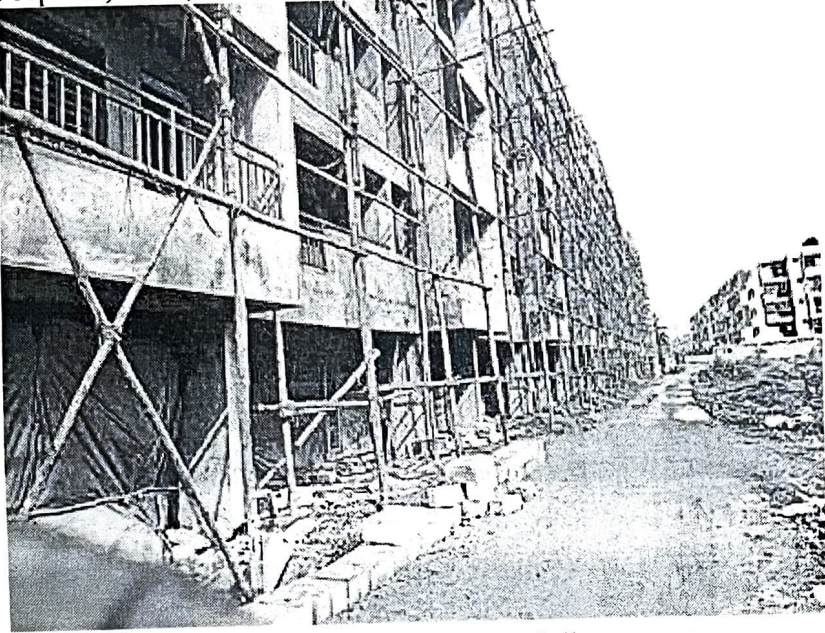
- b) The date on which charges and addl. charges, if any, are called for.....
- c) The date on which the charges and addl. charges, if any, are deposited.....
- d) The date on which the copy is ready *19/4/23*
- e) The date of notifying that the copy is ready for delivery *19/4/23*
- f) The date on which copy is delivered to the application *19/4/23*

TRUE COPY

19/4/23
Section Officer
High Court of Karnataka
Bangalore - 560 001

Landing in trouble: Mahadevapura edition

/ Apr 20, 2023, 06.00 AM IST



This construction in Mahadevapura is allegedly violating buffer zone norms

DC issues order in favour of builder; cancels it in 17 days

If the latest instance of constructing a multi-storied building in Mahadevapura Zone is anything to go by, it seems the authorities concerned are not bothered about verifying documents submitted by the builder while giving permission for the construction of a building or regularising the government land that is encroached by the builder.

The Deputy Commissioner (DC) of Bengaluru Urban issued an order regularising the government land at lightning speed, and the same was cancelled at matching speed after activists raised a red flag.

It is amusing to come across an order issued by Bengaluru Urban District Deputy Commissioner allowing the builder to use four guntas of government land, allegedly encroached by the latter. Generally, the DC takes more than one or two months to consider such applications from builders. However, the DC issued an order within 10 days in this case.

It is said that NVR Developers submitted an application to the DC on January 24, 2023, seeking regularisation of four guntas of land. The DC issued an order on February 3, 2023, within 10 days, granting the land to the developer. The builder had applied for permission after commencing construction and completing more than 50 per cent of the building.

The builder also submitted the application to the DC only after an activist filed a complaint with the National Green Tribunal South Zone, Chennai. Paramesh V, an activist from Belthur Colony, lodged a complaint with the NGT South Zone, Chennai on November 14, 2022, and AS Brinda, an advocate, appeared for this case on behalf of Paramesh.

The DC cancelled the order issued on February 3, within 17 days based on the report submitted by THE Bengaluru East Tahsildar. The report confirmed the encroachment of government land and a stormwater drain. Surprisingly, the KSPCB engineer certified that there was no encroachment of the buffer zone.

However, he agreed to take action after the cancellation.

How come only this particular application (file) has been cleared within a span of 10 days? It proves the colluding of authorities with the builder

—AS Brinda, advocate

“It is their (KSPCB) duty to protect the environment and water bodies,” he said.

AS Brinda said many files at the Deputy Commissioner’s office would be pending for years. “How come only this particular application (file) has been cleared within a span of 10 days? This is nothing but a mockery of law. And prima facie, it clearly proves the colluding of government authorities with the builder,” said Brinda.

ANNEXURE B-19

Officials finally wake up to SWD violation

BENGALURU, DHNS: The systemic failure in preventing encroachments of storm water drains has come to the fore again after activists struggled for eight months and even went to NGT to draw attention to one such violation in Kumbena Agrahara, Bengaluru East taluk.

Citing a petition by activist Paramesh V in the NGT, the Bengaluru Urban DC has cancelled an order for conversion of 4 gunta of agriculture land into residential land his office had issued on Feb 3, 2023 and ordered an inquiry by the tahsildar.

The activist had moved the NGT, saying an illegal construction had come up on a storm water drain.

► **SWD violation, Page 2**

Officials finally wake up to SWD violation

SWD violation, from page 1

Interestingly, seven months before the conversion order, Paramesh had sent a legal notice dated July 25, 2022 warning the revenue and the BBMP authorities as well as the officials at the pollution control board (KSPCB) about the encroachment of the storm water drain.

The activist moved the NGT stating that officials have allowed illegal construction on a drain despite early warning through a legal notice. He alleged construction plans were approved based on "false and fabricated documents" to hide the existence of the drain and the BBMP officials "intentionally" failed to verify the documents.

The Tahsildar's report on March 8 said the taluk surveyor's report shows that the 4 gunta of kharab land was earmarked "for the purpose of Kaluve". He ordered the builder to remove the encroachment, failing which the BBMP officials have to clear the constructed area to restore the drain.

The Tahsildar's report on March 8 said the taluk surveyor's report shows that the 4 gunta of kharab land was earmarked "for the purpose of Kaluve". He ordered the builder to remove the encroachment, failing which the BBMP officials have to clear the constructed area to restore the drain.

The flooding of east Bengaluru in August 2022, which had caused an estimated Rs 350 crore loss, is blamed on the encroachment of drains connecting the lakes. Following public outrage, the government had promised to act and remove the encroachment.

Paramesh said the long-standing collusion between land mafia and officials was the main reason for flooding of the residential areas.

"Despite loss of lives and property, nobody wants to wake up. In fact, officials from the KSPCB tried to shut us up. They even filed an affidavit before the NGT claiming that there was no encroachment and I should be penalised. After the Tahsildar's order, they withdrew the affidavit. This is the state of affairs," he said.

9:41



Paramesh Paramesh V



Kiran Kumar and 12 others

1 share



Like



Comment



Share



Paramesh Paramesh V is with Param Aradhya and 15 others.



5 d ·

Bangalore DC cancels issued approvals to NVR Sunpearl Apartment for encroaching storm water drain and buffer zone in sy. 31, 34 of Kumbena agrahara village and also the Bangalore East Tahsildar ordered to remove the encroached storm water drain.

Ngt OA .NO.143/22 #DECCAN HEARLD #❤️⚖️❤️ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿ ಪ್ರಕರಣ ಸಂಖ್ಯೆ OA no.143/2022 ಸರ್ವೆ ನಂಬರ್ 31 34 4 ಗುಂಟೆ ಕುಂಬೇನ ಹಾಗೂಕಾರ ಬೀದರಹಳ್ಳಿ ಹೋಬಳಿ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲೋಕು ಎನ್ ವಿ ಆರ್ ಸನ್ ಪಾಲ್ ಬಿಲ್ಡರ್ ರಾಜ ಕಾಲುವೆ ಬಪರ್ ಜೋನ್ ಒತ್ತುವರಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಎನ್ ಜಿ ಟಿ ಅಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಿಸಿ ರಾಜ ಕಾಲುವೆ ಮತ್ತು ಬಪರ್ ಜೋನ್ ಉಳಿಸಲು ನಮ್ಮ ಹೋರಾಟ ಮುಂದುವರಿದಿದೆ ಈ ಹೋರಾಟದ ಬಗ್ಗೆ ಇಂದು ಡೆಕ್ಕನ್ ಹೆರಾಲ್ಡ್ ಪತ್ರಿಕೆಯಲ್ಲಿ ಈ ದಿನ ಮುಖ ಪುಟದಲ್ಲಿ ಪ್ರಸಾರವಾಗಿರುತ್ತದೆ

Officials finally wake up to SWD violation

BENGALURU, DHNS: The systemic failure in preventing encroachments of storm water drains has come to

Officials finally wake up to SWD violation

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The flooding of east Bengaluru in August 2022, which had caused an estimated Rs 350

9:41



Paramesh Paramesh V



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4 d · 🌐

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Ngt OA .NO.143/22 #bengaluru mirar #❤️⚖️❤️ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿ ಪ್ರಕರಣ ಸಂಖ್ಯೆ OA no.143/2022 ಸರ್ವೆ ನಂಬರ್ 31 34 4 ಗುಂಟೆ ಕುಂಬೇನ ಹಾಗ್ರಹಾರ ಬೀದರಹಳ್ಳಿ ಹೋಬಳಿ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲೋಕು ಎನ್ ವಿ ಆರ್ ಸನ್ ಪಾಲ್ ಬಿಲ್ಡರ್ ರಾಜ ಕಾಲುವೆ ಬಪರ್ ಜೋನ್ ಒತ್ತುವರಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಎನ್ ಜಿ ಟಿ ಅಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಿಸಿ ರಾಜ ಕಾಲುವೆ ಮತ್ತು ಬಪರ್ ಜೋನ್ ಉಳಿಸಲು ನಮ್ಮ ಹೋರಾಟ ಮುಂದುವರಿದಿದೆ ಈ ಹೋರಾಟದ ಬಗ್ಗೆ ಇಂದು ಬೆಂಗಳೂರು ಮಿರರ್ ಪತ್ರಿಕೆಯಲ್ಲಿ ಈ ದಿನ ಮುಖ ಪುಟದಲ್ಲಿ ಪ್ರಸಾರವಾಗಿರುತ್ತದೆ

by Bengaluru Urban District Deputy



anding in trouble:
lahadevapura edition

Y Maheswara Reddy / Updated: Apr 20, 2023,
:00 IST



Commissioner allowing the builder to use four guntas of government land, alleged encroached by the latter. Generally, the DC takes more than one or two months to consider such applications from builders. However, the DC issued an order within 10 days in this case.

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How come only this particular application (file) has been cleared within a span of 10 days? It proves the colluding of authorities with the builder

The DC cancelled the order issued on February 3, within 17 days based on the report submitted by THE Bengaluru East Tahsildar. The report confirmed the encroachment of government land and a stormwater drain. Surprisingly, the KSPCB

BangaloreMirror

Landing in trouble:
Mahadevapura edition

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Application No. 143 of 2023 (SZ)

Sri Paramesh
Bengaluru - 560067

... Applicant

Vs

The Deputy Commissioner
Bengaluru urban District
And 13 others

... Respondents

INDEX TO ADDITIONAL DOCUMENTS OF 13TH & 14 RESPONDENT**M/s. M.SIVAVARTHANAN (Ms.1255/2007)
T.SENTHIL KUMAR (Ms.605/2014)****COUNSEL FOR R 13 & 14****Ph- 9884298545**